

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:2341  
ANSWERED ON:03.12.2009  
POLLS SURVEY  
Rawat Shri Ashok Kumar

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) whether any recommendations to check opinion polls and post poll surveys during the election have been received by the Government from the Election Commission;
- (b) if so, the details thereof;
- (c) the reaction of the Government thereto;
- (d) whether the Government has taken any steps to implement the recommendations received from Election Commission;and
- (e) if so, the details thereof?

**Answer**

MINISTER OF LAW AND JUSTICE (DR. M. VEERAPPA MOILY)

(a): Yes, Madam.

(b): In July, 2004, the Election Commission of India has sent a set of 22 proposals which inter alia includes the proposal relating to restriction on publication and dissemination of results of exit polls, etc.

(c) to (e): A Bill, namely, the Representation of the People (Second Amendment) Bill, 2008 has been passed by the Rajya Sabha on the 25th November, 2009 and the said Bill contains provisions relating to restriction on publication and dissemination of results of exit polls, etc.